

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2. IA-2794, 3336 & 3399/2023, IA-3286/2024,
IVN.P./41/2024 in C.P.(IB)/893(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 01.07.2024

NAME OF THE PARTIES: Bank of Baroda
Vs
SKS Power Generation (Chattisgarh) Limited

SECTION: 7, 30, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of
NCLT Rules, 2016

ORDER

1. Mr. Ram Kadam, Ld. Sr. Counsel a/w Mr. Pradeep Sancheti, Ld. Sr. Counsel, Mr. Somesh Srivastava and Mr. Ramakant Rai i/b Trilegal, Ld. Counsel for the RP present. Mr. Chetan Kapadia, Ld. Sr. Counsel a/w Mr. Rohan, Mr. Madhav Kanoria, Ms. Srideepa Bhattacharya, Mr. Anush Mathkar, Mr. Harsh Rathi and Ms. Ayushee Singh, Ld. Counsel for the CoC present. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Ashish Kamat, Ld. Sr. Counsel, Ms. Pooja Mahajan, Mr. Nishant Sogani, Mr. Saurabh Bachhawat, Ms. Priyanka Pandey i/b Chandhiok & Mahajan, Ld. Counsel for the SRA present.
2. **IA-3399/2023:** Mr. Janak Dwarkadas, Ld. Sr. Counsel a/w Mr. Ameya Gokhale, Mr. Rishabh Jaisani, Ms. Namrata Vinod and Mr. Harit Lakhani i/b Shardul Amarchand Mangaldas & Co., Ld. Counsel for the Applicant present.

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Heard the Applicant. For the argument of the RP and SRA, listed this matter tomorrow (02.07.2024).

3. IA-3336/2023: Mr. Vikram Nankani a/w Mr. Yash Momaya, Mr. Zaid Mansuri i/b DSK Legal, Ld. Counsel for the Applicant present.

Part heard the Applicant. Due to technical glitch on the part of the Counsel for the Applicant, unable to hear completely. Hence, this IA is listed tomorrow (02.07.2024) for continuation of argument of the Counsel for the Applicant.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)